

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
IB-3264(ND)/2019

IN THE MATTER OF:

M/s Jones Lang Laselle Building Pvt Ltd.

Vs.

M/s Duet Sare Outsourcing Pvt Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 09.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Gurmeet Bindra, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Both the sides are present. It is on record that CD was proceeded **Ex-Parte** on 14.01.2020. However, fresh notice has been issued. In response, the counsel for the CD is present. He is directed to file the reply in the main petition and an application for setting aside Ex-Parte order dated 14.01.2020 within 3 weeks, no further opportunity will be given for filing reply or the application as directed.

List the matter on 18.12.2020.

-gdr-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-gdr-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)